

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**Company Petition No.(IB)-979 (ND)/2019**

**IN THE MATTER OF:**

**PUNJAB NATIONAL BANK,  
Asset Recovery management Branch,  
Mayur Vihar, Phase II, New Delhi**

**..... FINANCIAL CREDITOR**

**VERSUS**

**M/s GUPTA MARRIAGE HALLS PRIVATE LIMITED**

**.....Respondent /Corporate Debtor**

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**In the matter of M/s SHRI GUPTA MARRIAHE HALLS PRIVATE LIMITED**



*Mahesh Bansal*  
(CA Mahesh Bansal)

**Interim Resolution Professional**

**Reg. No. IBBI/IPA-001/IP-P00492/2017-18/11341**

**Date: 13th Nov.2019**

**Place: Ludhiana**

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**Company Petition No.(IB)-1342 (ND)/2018**

**IN THE MATTER OF:**

**PUNJAB NATIONAL BANK,  
Asset Recovery management Branch,  
Mayur Vihar, Phase II, New Delhi**

**..... FINANCIAL CREDITOR**

**VERSUS**

**M/s GUPTA MARRIAGE HALLS PRIVATE LIMITED**

**.....Respondent /Corporate Debtor**

**Submission of Status Report by MAHESH BANSAL,  
INTERIM Resolution Professional, in respect of (i) List of Creditors  
under Regulation 13(2)(d) of IBBI (Insolvency Resolution Process  
for Corporate Persons) Regulations, 2016 (ii) Constitution of  
Committee of Creditors under section 21(1) of Insolvency and  
Bankruptcy Code, 2016 read with Regulation 17(1) of IBBI  
Insolvency Resolution Process for Corporate Persons) Regulation,  
2016.**

1. That an application has been filed by Punjab National Bank, Asset Recovery Management Branch, Mayur Vihar, Phase II, New Delhi (“hereinafter referred to as the Financial Creditor”), under Section 9 of the Insolvency and Bankruptcy Code, 2016 read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating



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**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL**

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**VERSUS**

**M/s GUPTA MARRIAGE HALLS PRIVATE LIMITED**

**.....Respondent /Corporate Debtor**

**Submission of Status Report by MAHESH BANSAL,**  
**INTERIM Resolution Professional, in respect of (i) List of Creditors**  
**under Regulation 13(2)(d) of IBBI (Insolvency Resolution Process**  
**for Corporate Persons) Regulations, 2016 (ii) Constitution of**  
**Committee of Creditors undersection 21(1) of Insolvency and**  
**Bankruptcy Code, 2016 read with Regulation 17(1) of IBBI**  
**Insolvency Resolution Process for Corporate Persons) Regulation,**  
**2016.**

1. That an application has been filed by Punjab National Bank, Asset Recovery Management Branch, Mayur Vihar, Phase II, New Delhi (“hereinafter referred to as the FinancialCreditor”), under Section 9 of the Insolvency and Bankruptcy Code, 2016 read with Rule 6of the Insolvency and Bankruptcy (Application to Adjudicating



Authority) Rules 2016 for initiating the Corporate Insolvency Resolution Process (CIRP) against M/s Gupta Marriage Halls Private Limited (hereinafter referred to as the "Corporate Debtor") and the application was admitted by the Hon'ble National Company Law Tribunal, New Delhi, Bench III vide Order dated 03.09.2019, wherein, Hon'ble National Company Law Tribunal appointed the undersigned Mr. Mahesh Bansal, as Interim Resolution Professional who was directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Code, 2016. The Copy of Order Dtd.03.09.2019 is enclosed as per Annexure 1 (Colly)

2. That the said Order was uploaded on NCLT website on 23.10.2019 and received by the undersigned on 23.10.2019.
3. That in compliance with Section 13, Section 15 and other applicable Sections of the Code read with Regulation 6 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016 (hereinafter called 'Regulations'), a public announcement:
  - a. intimating to the General Public in respect of commencement of the Corporate Insolvency Resolution Process against Shri M/s Gupta Marriage Halls Private Limited (Corporate Debtor), and



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- b. calling the Creditors of the Corporate Debtor to submit the proof of claims which made on the 24th October, 2019 in “Financial Express”(English Edition) and On 24<sup>th</sup> October, 2019 in “JanSatta” (Hindi Edition) of Delhi, the State in which the Registered Office of the Corporate Debtor is situated and also covering Meerut where the Hotel of Corporate Debtor is situated. A copy of Public Announcement is annexed as “Annexure-2 (Colly)”.
4. That the last date of submission of claims against the Corporate Debtor was 6th November , 2019 with the Interim Resolution Professional.
5. That till the last date of claims i.e. 6<sup>th</sup> November 2019 and also till date, the undersigned Interim Resolution Professional has received only one number of claim from Financial Creditor Punjab National Bank only.
6. That in Compliance of Regulation 13(2)(d) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, a List of Creditors is enclosed as “Annexure-3 (Colly)”.
7. That in Compliance of Section 21(1) of Insolvency of Bankruptcy Code, 2016 read with Regulation 17(1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, report confirming the

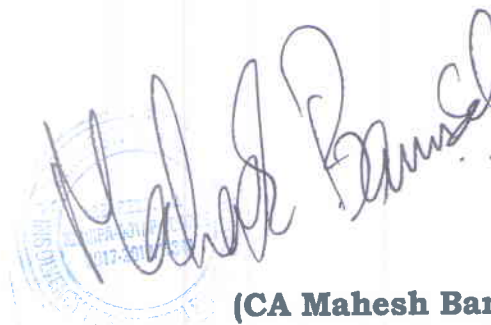


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Constitution of Committee of Creditors, is enclosed as  
"Annexure -4 (Colly)".

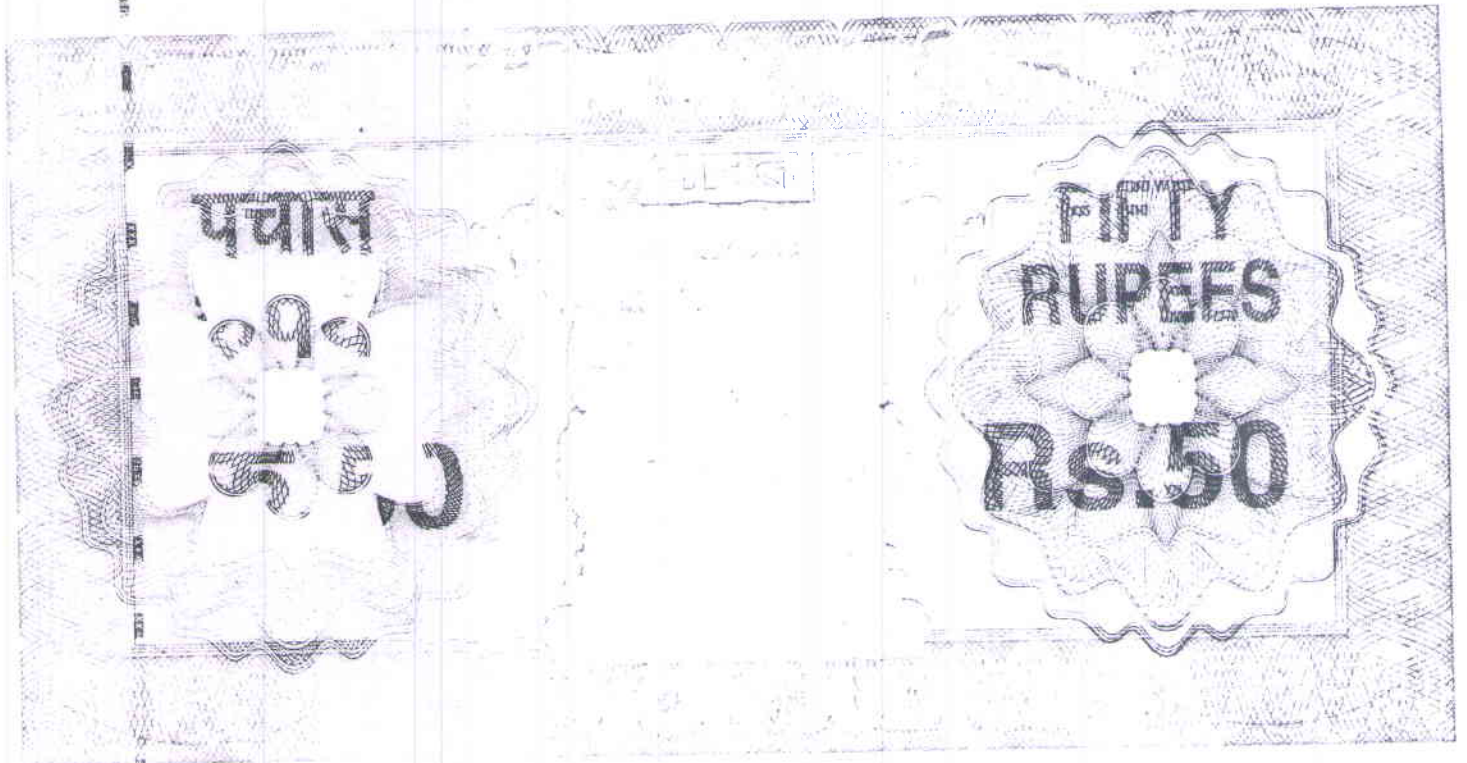
8. It is prayed that this Hon'ble Tribunal may take this Status  
Report on its record.

**In the matter of M/s GUPTA MARRIAGE HALLS PRIVATE  
LIMITED**



**(CA Mahesh Bansal)  
Interim Resolution Professional  
Reg. No. IBBI/IPA-001/IP-P00492/2017-18/11341**

**Date: 13 Nov. 2019  
Place: Ludhiana**



ਪੰਜਾਬ ਪੰਜਾਬ PUNJAB

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BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,

AT NEW DELHI, BENCH

Company Petition No.(IB)-979 (ND)/2019

IN THE MATTER OF:

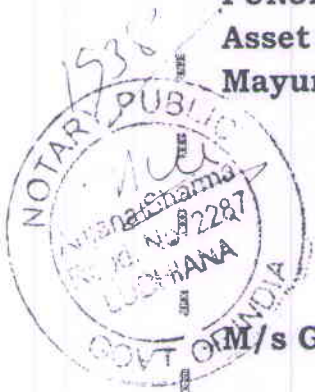
PUNJAB NATIONAL BANK,  
Asset Recovery Management Branch,  
Mayur Vihar, Phase II, New Delhi

.... FINANCIAL CREDITOR

VERSUS

M/s GUPTA MARRIAGE HALLS PRIVATE LIMITED

.....Respondent /Corporate Debtor





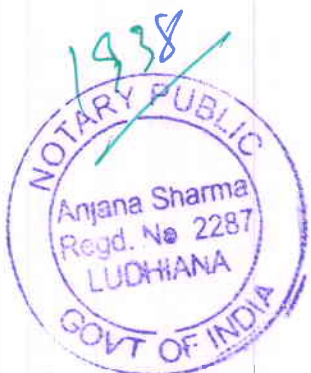
AFFIDAVIT

I, Mahesh Bansal s/o Sh Radhey Shyam Bansal aged about 50 years and r/o Ludhiana , do solemnly affirm and state as follows:

- 1) That I am the Interim Resolution Professional for the Corporate Debtor in the present matter and as such fully conversant with the fact of the case and hence, competent to file the present affidavit.
- 2) That I have gone through the contents of the accompanying Status Report for the constitution of Committee of creditors and preparation of List of Creditors and the same are true to my knowledge. The same may be read as part and parcel to this affidavit for the sake of brevity.

*Mahesh Bansal*  
Deponent

verified that the affidavit has been read over & explained to the deponent who seemed perfectly understand at some at the time making there of



VERIFICATION

I further declare and verify on oath that the contents of this affidavit are true and correct and nothing material is concealed there from.

Verified at \_\_\_\_\_ on this 13<sup>th</sup> day of November , 2019.

*Mahesh Bansal*  
Deponent

*Shyam Radhey Shyam*  
verified that the deponent has signed before me I know him/her personally

ATTESTED AS IDENTIFIED

*[Signature]*  
NOTARY PUBLIC LUDHIANA (PB)

MAHESH BANSAL

13 NOV 2019

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-979 /ND/2019

In the matter of :

PUNJAB NATIONAL BANK,  
HAVING ITS HEAD OFFICE AT :  
PLOT NO.4, SECTOR-10,  
NEW DELHI – 110075.

..APPLICANT/FINANCIAL CREDITOR

ALSO AT :

ITS BRANCH OFFICE AT :  
ASSETS RECOVERY MANAGEMENT BRANCH,  
MAYUR VIHAR, PHASE-II, POCKET 'E' CSC,  
DELHI – 110091.

VS.

GUPTA MARRIAGE HALLS PVT. LIMITED,  
THROUGH ITS DIRECTOR (S),  
HAVING ITS REGISTERED OFFICE AT  
C-7, PUSHPANJALI ENCLAVE,  
PITAMPURA,  
NEW DELHI – 110034.

..RESPONDENT/CORPORATE DEBTOR

SECTION

Under Section 7 of IBC, 2016

Order delivered on 03.9.2019

Coram :

Sh. R. Varadharajan,  
Hon'ble Member (Judicial)  
Shri Kapal Kumar Vohra,  
Hon'ble member (Technical)

For the Petitioner /Op. Creditor : Mr. Sibananda Bhanja, AR  
For the Respondent/Corporate Debtor :  
For the Intervener :

ORDER DICTATED IN THE OPEN COURT

1

IB-979/ND/2019 : Punjab National Bank vs. Gupta Marriage Halls (P) Ltd

Surjit (Court-III)



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IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-979 /ND/2019

In the matter of :  
PUNJAB NATIONAL BANK,  
HAVING ITS HEAD OFFICE AT :  
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THROUGH ITS DIRECTOR (S),  
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..RESPONDENT/CORPORATE DEBTOR

SECTION

Under Section 7 of IBC, 2016

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Hon'ble Member (Judicial)  
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For the Petitioner /Op. Creditor : Mr. Sibananda Bhanja, AR  
For the Respondent/Corporate Debtor :  
For the Intervener :

ORDER DICTATED IN THE OPEN COURT

1

IB-979/ND/2019 : Punjab National Bank vs. Gupta Marriage Halls (P) Ltd

Surjit (Court-III)



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This Petition has been filed by Punjab National Bank in the capacity of Financial Creditor (FC) against the Corporate Debtor seeking for the initiation of Corporate Insolvency Resolution Process (CIRP) under the provisions of Insolvency and Bankruptcy Code, 2016 (IBC, 2016).

Part-I of the prescribed Application being Form No.1 discloses the Financial Creditor as represented by the Authorized Representative Mr. Sibananda Bhanja, the said Financial Creditor granted the Power of Attorney on 06.8.2019 at page-23 of the Paper Book.

Part-II discloses the details of the Corporate Debtor and it is evident that the Corporate Debtor was incorporated on 23.2.1996 and the Authorized capital is disclosed as Rs. 45,00,00,000/- and the Paid-up capital is Rs.4,11,11,100/- (available at Pg- 5 & 6).

The Registered office address of the Financial Creditor (FC) is disclosed as Plot No.4, Sector-10, New Delhi-110075 (Branch office: Assets Recovery Management Branch, Mayur Vihar, Phase-II, Pocket-E, CSC, Delhi-110091) and which co-relates with the address as disclosed and filed in the Master Data (Part-III) of the Application discloses the name of Mr. Mahesh Bansal, being one proposed by the Financial Creditor as the Interim Resolution Professional (IRP), having Registration No. IBBI-PA-001/IP-P00785/2017-2018/11341(email: [emmbec.consulting@gmail.com](mailto:emmbec.consulting@gmail.com)).

Part-III & IV give details of the financial debt as well as the circumstances which led to the default of the financial debt by the Corporate Debtor. Perusal of the same discloses that in the year 2012, the Term Loan to a sum of Rs.6.62

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IB-979/ND/2019 : Punjab National Bank vs. Gupta Marriage Halls (P) Ltd

Surjit (Court-III)



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Crores and an overdraft of Rs.1.50 crores was sanctioned by the Corporate Debtor and subsequently, from time to time, it has been enhanced in the year 2014 to the tune of Rs.4.60 crores, out of which, Rs. 4.50 crores was released in relation to the Term loan which was enhanced to Rs.10 crore. It is further averred in the petition that on 29.7.2016 the account of the Corporate Debtor was declared NPA and pursuant to the said classification on 20.10.2016, a Notice under Section 13 (2) of Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest (SARFAESI) Act, 2002 was sent which was also followed by issue of Section 13 (4), notice under the said Act.

In the meanwhile, on 31.3.2017, at the request of the Corporate Debtor, the following was re-structured which has been provided by way of tabulation which is produced hereunder :

Facility	Restructured amount
OD	4,50,00,000.00
Term Loan-1	1,79,66,986.22
Term Loan-2	6,78,89,143.00
WCTL	65,97,200.00
FITL	1,75,06,940.00
Total :	15,49,60,269.22

Despite the Corporate Debtor, vide acknowledgement of debt by sending reply to the notice issued under Section 13 (2) of SARFAESI Act, 2002 by the Financial Creditor on 05.11.2016 and sought time for restructuring of the loan and the outstanding dues and the payment made therein. It is also pertinent to notice during the course of submissions made by Ld. Counsel for the petitioner that an Original Application (OA) No.70 of 2019 has been filed before the Debt Recovery Tribunal-III, New Delhi. Ld. Counsel for the petitioner during the course of submissions also pointed out the documents in relation to support of the claim including the Agreement for hypothecation and a copy of the Term

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IB-979/ND/2019 : Punjab National Bank vs. Gupta Marriage Halls (P) Ltd

Surjit (Court-III)



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Loan agreement entered between the parties from time to time, as well as the documents evidenced about the property of the Corporate Debtor. it is represented by Ld. Counsel for the petitioner that it has also been registered with the Registrar of Companies <sup>and it</sup> has been enclosed as Annexure A-2 to A-58 at the typed set. Ld. Counsel for the petitioner also represents that a certificate as per the Indian Evidence Act in relation to the claim has also been filed as annexed at A-60. L

In relation to the Corporate Debtor, it is brought to the notice of this Tribunal from the record of the proceedings that service of notice sent to the Corporate Debtor in relation to the proceedings pending before this Tribunal, there is no appearance on the part of Corporate Debtor, Ld. Counsel for the petitioner in this regard points out to the affidavit which has been filed from time to time in compliance to the directions of this Tribunal as ordered and upon service of notice upon the Corporate Debtor dated 14.5.2019, 18.7.2019 & 07.8.2019, perusal of the affidavit collectively discloses that the Corporate Debtor has been duly served as is evident from the correspondence exchanged as between the petitioner as well as the Post Master, Saraswati Vihar post Officer, Delhi-110034, wherein it is evident that the Corporate Debtor has been served with the notice of the proceedings and acknowledged by the Corporate Debtor and inspite of these facts, there is no appearance on part of Corporate Debtor deliberately and we are constrained to proceed with the matter in the absence of Corporate Debtor.

This Tribunal, at paragraph Supra has already dealt with the facts of the petition as well as the submissions made by Ld. Counsel for the petitioner, in relation to the claim filed before this Tribunal and in view of the fact that the Office of the Corporate Debtor is situated within the territorial jurisdiction of

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IB-979/ND/2019 : Punjab National Bank vs. Gupta Marriage Halls (P) Ltd

Surjit (Court-III)



13

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IB-979/ND/2019 : Punjab National Bank vs. Gupta Marriage Halls (P) Ltd

Surjit (Court-III)



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this Tribunal and the sum as claimed by the Financial Creditor as against the Corporate Debtor exceeds Rs.1 lakh being the prescribed limit fixed under the provisions of IBC, 2016, we are not in a position to entertain this petition and the default is also in existence as evident from the reply of the Corporate Debtor and upon notice issued under SARFAESI by the petitioner and the Corporate Debtor sent a reply and in these circumstances, we are having no hesitation in admitting this petition and unfolding the CIR process. The Insolvency Resolution Professional (IRP) proposed by the Financial Creditor in Part-III of the petition has also been filed and as contained in Form -II of I&B (Application to Adjudicating Authority) Rules, 2016 (Page 21 & 22 of the typed set). However, it is seen from the said Form that no disclosure has been made in Clause No.6 of the said Form. However, the IRP proposed by the Financial Creditor is appointed as the IRP to take care of the affairs of the Corporate Debtor.

Let the proposed IRP make all the disclosures as are required to be made before this Tribunal within 3 days. For this purpose, Ld. Counsel for the petitioner is directed to obtain the necessary disclosures and file before this Tribunal.

Based on the above terms, the Application/Petition stands admitted in terms of Section 9(5) of IBC, 2016 and the moratorium shall come in to effect as of this date. A copy of the order shall be communicated to the Operational Creditor as well as to the Corporate Debtor above named by the Registry. In addition, a copy of the order shall also be forwarded to IBBI for its records. Further the IRP above named who is figuring in the list of Resolution Professionals forwarded by IBBI be also furnished with copy of this order forthwith by the Registry.

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IB-979/ND/2019 : Punjab National Bank vs. Gupta Marriage Halls (P) Ltd

Surjit (Court-III)





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Since the order has been dictated in the open Court, Ld. Counsel for the petitioner is directed to serve a copy of the order upon the IRP so that he can assume his office at the earliest for the benefit of stakeholders.

Let IBBI be also communicated with a copy of this Order for records.

With the above directions, this Application is disposed off.

-*Sd*-

(K.K. Vohra)  
MEMBER (TECHNICAL)

-*Sd*-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)





20 INTERNATIONAL

Bitcoin plunges to five-month low vs dollar after Zuckerberg testimony at US Congress... Zuckering, in testimony before Congress, expressed doubts about whether the company's cryptocurrency project, Libra was going to work.

HONG KONG PROTESTS

China may replace Lam

Replacing Lam would represent a reversal for Xi's Communist Party, which doesn't want to give a victory to protesters... The Chinese Government is considering a plan to replace Hong Kong's Carrie Lam as chief executive.



Carrie Lam's introduction of legislation allowing extradition to China sparked months of increasingly violent protests.

...a delicate reversal for Xi's Communist Party, which doesn't want to give a victory to protesters demanding direct elections. Still, Beijing is under pressure to ease months of unrest, which has helped push the city toward recession and provoked a colonial-era emergency law to ban face masks.

BLOOMBERG Hong Kong, October 23

THE CHINESE GOVERNMENT is considering a plan to replace Hong Kong's Carrie Lam as chief executive, pro-establishment lawmaker Michael Tien said in a potential strategy shift by Beijing as pro-democracy demonstrations continue to rack the Asian financial center.

...Tien said he has information from Beijing that the government was considering candidates to fill Hong Kong's top job next year. His comments came after the Financial Times reported, citing unidentified people briefed on the deliberations, that an 'interim' chief executive would be installed by March if President Xi Jinping decides to carry out the plan.

...The Financial Times said Nongman Chan, former head of the Hong Kong Monetary Authority, and Henry Tang, who previously served city's No 2 official, were leading candidates to succeed Lam. Both Tang and Chan declined to comment on the FT report on Wednesday.

Ex-Russian Olympic official detained in Florida

THE ASSOCIATED PRESS Miami, October 23

A FORMER RUSSIAN OLYMPIC committee official who fled his country and claimed to have been poisoned after being criticized by Russian President Vladimir Putin has been arrested in Florida for an alleged immigration violation.

...48-year-old Ahmed Bilalov was arrested at his condo in Sunny Isles Beach on Tuesday. He was taken to the Krome detention facility in Miami to face deportation charges and remained in custody on Wednesday.

...The agency's statement says Bilalov entered the United States for a temporary stay on May 2, 2016, but failed to depart in accordance with the terms of his admission.

...Bilalov's tenure overseeing a ski jump complex being built for the 2014 Winter Olympics... resigned as a vice-president of the Russian Olympic Committee. Two months later, Russian prosecutors opened a criminal case against him in connection with the misuse of funds intended for developing tourism resorts and overclaiming expenses for a visit to the 2013 Olympics in London.

Public Notice regarding the Regional Director, Ministry of Corporate Affairs, New Delhi. Includes details for M/s Salizaria Private Limited.

Corporation Bank Public Notice regarding the Registrar of Companies, New Delhi. Includes details for M/s Salizaria Private Limited.

Form A Public Announcement for the attention of the creditors of Two Brothers Beverage Private Limited. Includes a list of relevant particulars.

Form A Public Announcement for the attention of the creditors of Two Brothers Beverage Private Limited. Includes a list of relevant particulars.

Oriental Bank of Commerce Resolution Recovery & Lien Clauses (South & East India). Includes a table of immovable properties with columns for S.No., Name of Account, Description of the Immovable Property, Amount Outstanding, and Date of Demand.

Allahabad Bank POSSESSION NOTICE FOR IMMovable PROPERTY. Includes a table of immovable properties with columns for S.No., Name of the Borrower / Mortgagor, Description of the Immovable Property, and Date of Demand.

Capital Trade Links Limited EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2019. Includes a table with columns for Particulars, Quarterly Ended, Half Year Ended, and Year Ended.

Punjab National Bank Symbolic Possession Notice (For Immovable Property). Includes a table of immovable properties with columns for S.No., Name of Account, Description of the Immovable Property, Amount Outstanding, and Date of Demand.

Capital Trade Links Limited EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2019. Includes a table with columns for Particulars, Quarterly Ended, Half Year Ended, and Year Ended.

HK police already has AI that can recognise faces... BLAKE SCHMIDT Hong Kong, October 23

HONG KONG LAW enforcement officials have access to artificial intelligence software that can match faces from any video footage to police databases...

**ANNEXURE 3 Colly****Before the National Company Law Tribunal, New Delhi Bench****Case No. Company Petition No .(IB)-979 (ND)/2019****In the Matter of M/s GUPTA MARRIAHE HALLS PRIVATE LIMITED****List of Creditors under Regulation 13(2)(d) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations by IRP, CA Mahesh Bansal under Insolvency and Bankruptcy Code, 2016**

S. No	Date of claim received	Name and Address of the Financial Creditors	Amount of Claim Filed (Rs.)	Amount of claim Admitted (Rs.)	Security	Remarks
1.	04.11.2019	Punjab National Bank Asset Recovery Mgt. Branch, Mayur Vihar Phase II, New Dclhi	21,12.49.585	21,12,49,585	Yes	Nil

Note: No Data has been provided by Suspended Directors of the Corporate Debtor and IRP is not aware of any other claim or liability other than the mentioned above. And till the last date of claim and till today, only one claim of PNB is received.

**In the matter of M/s SHRI GUPTA MARRIAHE HALLS PRIVATE LIMITED**

**(CA Mahesh Bansal)****Interim Resolution Professional****Reg. No. IBBI/IPA-001/IP-P00492/2017-18/11341****Date: 13th Nov.2019****Place: Ludhiana**

**ANNEXURE 4 (COLLY)**

**Before the National Company Law Tribunal, New Delhi Bench**

**Case No. Company Petition No.(IB)-979 (ND)/2019**

**In the Matter of M/s GUPTA MARRIAGE HALLS PRIVATE LIMITED**

**Report Constituting the Committee of Creditors under Regulation 17(1) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations by IRP, CA Mahesh Bansal under Insolvency and Bankruptcy Code, 2016**

1. The application for Corporate Insolvency Resolution Process filed by Punjab National Bank, ARMB, Mayur Vihar, Phase II, New Delhi under section 7 of the Insolvency and Bankruptcy Code, 2016 read with Rule 4 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 was admitted by Hon<sup>ble</sup> NCLT, New Delhi Bench vide order dated 03.09.2019 wherein CA Mahesh Bansal, the undersigned was appointed as the Interim Resolution Professional and was directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Code, 2016.

The registered office of **GUPTA MARRIAGE HALLS PRIVATE LIMITED**. is situated C-7, Pushpanjali Enclave, Pitampura, New Delhi 110 034

1. In compliance with section 13, section 15 and other applicable sections of the Code read with Regulation 6 of Insolvency and Bankruptcy Board of India (Insolvency Process for Corporate Persons ) Regulations, 2016 (herein after called 'Regulations' ), a public announcement;
  - (a) Intimating the commencement of Corporate Insolvency Resolution Process of **GUPTA MARRIAGE HALLS PRIVATE LIMITED**
  - (b) calling the creditors to submit the proof of claims was made on 24.10.2019 in the Financial Express - Delhi NCR including Meeruti Edition in English and in Jansatta in Hindi



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2. The last date of submission of claims 06.11.2019

3. The public notice sought proof of claims from financial creditors in Form C as stipulated in Regulation 8 which may be downloaded from [www.ibbi.gov.in/downloadform.html](http://www.ibbi.gov.in/downloadform.html) . Till last date of claim i.e. 06.11.2019/ and today, the undersigned Interim Resolution Professional had received the following claims from the financial creditors :

S. No	Name and Address of the Financial Creditors	Amount of Claim Filed (Rs.)	Amount of claim Admitted (Rs.)	Security	Remarks
1.	Punjab National Bank Asset Recovery Mgt. Branch, Mayur Vihar Phase II, New Delhi	21,12,49,585	21,12,49,585	Yes	Nil
<b>TOTAL</b>		<b>2,88,55,63,607</b>	<b>2,88,55,63,607</b>		

4. The public notice sought proof of claims from operational creditors in Form B as stipulated in Regulation 7 which may be downloaded from [www.ibbi.gov.in/downloadform.html](http://www.ibbi.gov.in/downloadform.html) . Till last date of claim i.e. 06.11.2019/ till today, the undersigned Interim Resolution Professional had not received any claims from the operational creditors:

5. The public notice sought proof of claims from workmen or an employee in Form D as stipulated in Regulation 9 which may be downloaded from [www.ibbi.gov.in/downloadform.html](http://www.ibbi.gov.in/downloadform.html) . Till last date of claim i.e. 06.11.2019/ till today, the undersigned Interim Resolution Professional had not received any claims from the workmen or employees.

6. The undersigned Interim Resolution Professional has duly verified the claims of aforesaid creditor.

7. The list of creditors has been filed with the Hon'ble NCLT, New Delhi Bench in compliance of Regulation 13(2)(d).



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8. In compliance with section 21(1) of the Code the undersigned Interim Resolution Professional certifies the Constitution of Committee of Creditors which consist of the following creditors:

- (i) Punjab National Bank, Asset Recovery Management Branch, Mayur Vihar, Phase II, New Delhi (100%)

**In the matter of M/s SHRI GUPTA MARRIAHE HALLS PRIVATE LIMITED**

  
(CA Mahesh Bansal)

**Interim Resolution Professional**

**Reg. No. IBBI/IPA-001/IP-P00492/2017-18/11341**

**Date: 13th Nov.2019**

**Place: Ludhiana**